

# LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

09.12.2014

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## LOK SABHA

Tuesday, 5th April, 1955

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Committee met on the 4th April 1955 and agreed to the allocation of time in regard to Government Legislative business as mentioned below:—

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

1. The Constitution (Fourth Amendment) Bill, as reported by the Joint Committee.—10 hours in all. (6 hours for General Discussion, 3 hours for Clause by Clause consideration and 1 hour for Third Reading.)

2. The Sea Customs (Amendment) Bill.—2 hours. (excluding the time already taken).

12 NOON.

### PAPERS LAID ON THE TABLE

#### NOTIFICATION ETC., UNDER TARIFF COMMISSION ACT

3. The Finance Commission (Miscellaneous Provisions) Amendment Bill, as passed by the Rajya Sabha.— $\frac{1}{2}$  hr.

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act 1951:

(1) Ministry of Commerce and Industry Notification No. 21 (3)-T.B./54, dated the 24th March, 1955; and

(2) Ministry of Commerce and Industry letter No. TC/ID/E/88 comp/53/HTI, dated the 2nd March, 1955. [Placed in Library. See No. S-119/55].

In order to find time for the important Government legislative and other business to be taken up during the current session, the Committee recommend that the House should also sit on the following days, namely:

Saturday, the 23rd April, 1955;

Saturday, the 30th April, 1955;

Monday, the 2nd May, 1955;

Tuesday, the 3rd May, 1955; and

Wednesday, the 4th May, 1955.

There will be no question hour on these days.

### BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that the Business Advisory

I shall now ask the Minister of Parliamentary Affairs to move a formal motion for the approval of this report by the House.

50 L.S.D.—1

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):**

I beg to move:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative business as announced by the Speaker today."

**Mr. Speaker:** The question is:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative business as announced by me today."

*The Motion was adopted.*

**Mr. Speaker:** So, this becomes the Allocation of Time Order of the House.

**Shri Jangde (Bilaspur—Reserved—Sch. Castes):** I want to know about the Untouchability Offences Bill. You had allotted 8 hours for this Bill. I want to know whether it is coming or not.

**Shri Satya Narayan Sinha:** We are thinking of bringing it before the house before we disperse.

**Mr. Speaker:** The allotment has been made. I believe 8 hours have already been allotted by the Business Advisory Committee.

\*DEMANDS FOR GRANTS FOR  
1955-56

DEMANDS RE: MINISTRY OF PRODUCTION

**Mr. Speaker:** The House will now take up the Demands in respect of the Ministry of Production and I shall call upon the hon. Minister to reply;

**The Minister of Production (Shri K. C. Reddy):** In the course of the debate on the Demands for Grants of this Ministry yesterday several good things have been said about the working of this Ministry during the last year by many speakers. I am grateful for the appreciative references

made by them and I would like to assure them that what they have said will act as a spur and an incentive for further dynamic efforts in so far as the work of this Ministry in the future is concerned. I am also conscious of the fact that some Members made certain adverse remarks on the working of this Ministry while even they had some good words to say about certain aspects of the working of this Ministry. I am grateful to them also.

I would like, right at the outset, to assure the House that no complacency or any such feeling whatsoever will overtake this Ministry in the discharge of its duties. I think it was my hon. friend Shri H. N. Mukerjee who said that this Ministry was putting on an armoury of complacency in so far as its work was concerned and that every syllable of the report of the Ministry indicated that. I would like to assure him particularly that the Ministry is fully conscious of its responsibilities and the Ministry will not rest content with what has been achieved, but will always be on the look-out for new ventures and for the performance of new duties in a spirit of enthusiasm and vigour.

[PANDIT TRAKUR DAS BHARGAVA in  
the Chair]

In so far as the work of this Ministry is concerned, there are certain ideas in the minds of the hon. Members which I would like to remove. It is assumed, for example, that all the public sector industries, whether existing ones or new ones, come under the exclusive scope of this Ministry. That is not the correct position. So far as the existing State undertakings are concerned, it will be noticed that several other Ministries are in charge of several State undertakings. I will give only a few instances. The Ordnance industries, The Hindustan Aircraft factory, and the Electronic Factory which is now being set up are under the control of the Ministry of

\* Moved with the recommendation of the President.